

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

15. IA 3087/2022 in C.P. (IB)/3603(MB)2018

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 25.06.2024**

**NAME OF THE PARTIES:-**      **Mr. Mahesh Sureka Vs. Elysia Hospitality LLP**  
**IN THE MATTER OF**  
**Union Bank of India**  
**V/s**  
**Phadnis Resorts and Spa India Ltd.**

**Section: 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA 3087 of 2022:-** Counsel, Abdullah Qureshi a/w Samuel Abraham appeared for the Applicant, and Counsel, Madhavi Nalluri appeared for Respondent no. 1/SRA. This Application has been filed by the erstwhile RP seeking payment of outstanding fees and dues from the Respondents which are detailed in Exhibit-J, annexed with the present Application. Counsel appearing for the Applicant states that he is willing to forego the claim of the professional fee amounting to Rs. 2,90,890/-. Counsel appearing for Respondent no. 1/SRA seeks time to seek instruction from her client as they are ready to pay the remaining fees/charges amicably to the Applicant. Two weeks time is granted for doing the needful. List this matter for further consideration on **23.07.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*ANKIT*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**